

Serial  
No. of  
OrderDate of  
Order

## Order with Signature

2. ORDER DT. 26.3.2002.

None appears for the Applicant nor anybody for the Respondents. In this case the limited prayer/for a direction to the Respondents, Regional Provident Fund Commissioner to consider the representation of the applicant and grant necessary relief. On 4.7.1995 when this case was taken up, the following orders were passed:

\*Heard Shri J.N. Jethi, Learned Counsel for the Applicant.

It is seen that the petitioner has submitted a representation to the Regional Provident Fund Commissioner (Respondent 2) on 7.3.1994. According to the Applicant, no reply has been received.

It is hereby directed that a suitable reply by way of speaking order be issued to the applicant and the representation be disposed of within 30 days from the date of receipt of these orders by the Respondent No. 2.

Send a copy of the order along with the copy of the application to Res. 2 and a copy of the order be made available to the Petitioner's counsel.

Shri Ashok Mishra, Sr. Standing Counsel (Central) was also heard in the matter.

In view of the order dt. 4.7.1995, as quoted above, this OA has really stood disposed of. Registry to record this case to the disposed of register.

Yours  
26/3/02  
MEMBER (JUDICIAL)O.A. 337 (A)  
dt. 4.7.95

A copy  
of order  
dt. 4.7.95  
with copy  
of the appli-  
cation may  
be sent to  
R-2 by  
regd post A.D.

The copy of order  
may also be  
given to the  
petitioner's  
counsel.

*Shri Ashok Mishra*  
4/7/95

*Shri Ashok Mishra*  
4/7/95

*Shri Ashok Mishra*  
S.S.C. was present  
and in this case  
a copy of order  
dt. 4.7.95 may  
be given to him.